

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 429 of 2013  
in DFR No. 2436 of 2013**

**Dated : 3<sup>rd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Impex Ferro Tech Ltd.**

**... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

**Counsel for the Appellant(s)**

**: Mr. Amit Kapur  
Mr. Apoorva Misra  
Ms. Radhika Arora**

**Counsel for the Respondent(s)**

**: Mr. M.G. Ramachandran  
for R.2**

**ORDER**

**IA No. 429 of 2013  
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 68 days in filing the Appeal as against the Order dated 09.07.2013. The reason given for the delay is that they came to know about the Order after receiving the bills and thereafter they got the copy and filed the Appeal.

In view of the fact that an enormous delay of 68 days had occurred, we deem it appropriate to condone the delay on payment of some cost. Accordingly, the learned counsel for the Applicant is directed to pay the cost of Rs. 25,000/- (Rupees twenty five thousand

only) to a charitable organisation, namely, "**Dr. Ruhi Foundation School, Village: Gheja, Sector 93, NOIDA, A/c (TRUST):- Payable to : SAIDEEP DR. RUHI FOUNDATION, A/c No. 95266 3443**" within two weeks.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **23.01.2014**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/ak